

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:547  
ANSWERED ON:24.02.2009  
AMENDMENT IN IPC  
Nedurumalli Janardhana Reddy Shri

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government is contemplating to amend the relevant section of the Indian Penal Code (IPC) to provide for deterrent punishment to the persons driving vehicles rashly or in an inebriated state resulting in loss of human lives;
- (b) if so, the details thereof; and
- (c) the steps taken by the Government in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS(SHRIMATI RADHIKA V. SELVI)

(a) to (c): The Motor Vehicles (Amendment) Bill, 2007 has been introduced by the Department of Road Transport and Highways, Ministry of Shipping, Road Transport and Highways in the Rajya Sabha on 15th May, 2007. The Bill has been examined by the Department Related Parliamentary Standing Committee on Transport, Tourism and Culture. The Committee has recommended with respect to clause 9 of the Bill that provisions may be made in the law (namely IPC) that death due to drunken driving should be culpable homicide not amounting to murder and also that an accident by a drunken driver should not be considered as mere negligence but should be treated as a premeditated commitment to a crime and the driver should be punished under the relevant provisions of IPC. The views of the Ministry of Home Affairs on the said recommendation of the Committee have been communicated to the Department of Road Transport and Highways. Presently, the matter is under consideration of the Department of Road Transport and Highways, Ministry of Shipping, Road Transport and Highways.